

(J.H.C. Sch. 1-7)

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From:  
**Mohammad Shakir,**  
Registrar General,  
High Court of Jharkhand,  
Ranchi.

Letter No. 03 /RG  
Dated: 17 /01/2022

To,  
**All the Principal District & Sessions Judges of the State of Jharkhand,  
including Judicial Commissioner, Ranchi.**

Sir,

In continuation to this Court's letter no. 01/RG dated 04.01.2022, I am directed to inform that the directions communicated through the aforesaid letter shall be continued till 24.01.2022 (Monday).

Further, all the Officers and Staff of your judgeship are directed to follow the guidelines dated 05.01.2022 (copy enclosed) issued by the Ministry of Health & Family Welfare, Government of India regarding **when to discontinue home isolation** of "Revised Guidelines for Home Isolation of Mild / Asymptomatic Covid-19 cases", till further orders.

Yours Faithfully

**Sd/-  
Registrar General**

Encl: As above.



Ministry of Health & Family Welfare  
Government of India

# REVISIION GUIDELINES FOR MILD / ASYMPTOMATIC COVID-19 CASES

(Dated 5<sup>th</sup> January 2022)



# When to discontinue home isolation

Patient under home isolation will stand discharged and end isolation after at least 7 days have passed from testing positive and no fever for 3 successive days and they shall continue wearing masks. **There is no need for re-testing after the home isolation period is over.**

Asymptomatic contacts of infected individuals need not undergo Covid test & monitor health in home quarantine.

